

PUBLIC NOTICE

MRS. MINAXI MUKUNDRAI BHATT (who died intestate on 10-08-2022), being Owner & registered Member in respect of Residential Premises, being Flat No. C-007 & Flat No. C- 008 (each Adm. 450 Sq.Feet Carpet Area), both on First Floor of Wing "C" in Building viz. JAY BHAWANI MATIA, situated at Govind Nagar, Sodawala Lane, Borivali(W), Mumbai-400 092; and holding 5 fully paid up shares vide Share Certificate No.38 in respect of Flat No. C-007 & Share Certificate No.39 in respect of Flat No.C-008 in the Share Capital of the Society viz. JAY BHAWANI MATIA CHS.LTD. The aforesaid Society hereby invites claim/objection from the heirs or other claimants/ objector/s to the transfer of the said shares and interest of the deceased member in capital/property of society within a period of 7 (seven) days from the publication of this notice, with copies of such documents and other proofs in support of his/her their claims/objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/objections are received within the period prescribed above to the below mentioned Society, the said society shall be free to deal with the shares & interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of such society. The claims/objections, if any, received by the below mentioned Society for the transfer of the shares & interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-law of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the aforesaid society/with the secretary of the society from the date of publication of the notice till the date of expiry of its period.

DATED : 14-04-2023 Sd/-
For JAY BHAWANI MATIA CHS.LTD.
Hon'ble Secretary/Chairman

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VJAYDEEP DEVELOPERS LLP (UNDER CIRP)
OPERATING AT MUMBAI, MAHARASHTRA - 400092
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN LLP No.	VJAYDEEP DEVELOPERS LLP LLPIN-AAF-8112
2. Address of the registered office	G-2/3, Galaxmi Apartment,off Ram Mandir Road, Baabhai Naka, Borivali (W) Mumbai-400092, City Maharashtra.
3. URL of website	NA
4. Details of place where the construction site is located	Joshi Bungalow C.T.S no. 670, 1 to 4, Plot No. 91 of Paranje Scheme, 'B', Village, Vile Parle (East), Taluka Sasthi, District-Mumbai.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedule) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	G-2/3, Galaxmi Apartment,off Ram Mandir Road, Baabhai Naka, Borivali (W) Mumbai-400092, City Maharashtra.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest (EOI) mentioning eligibility criteria can be sought by an email to: ijvishnukabra@gmail.com
10. Last date for receipt of expression of interest	12 th May, 2023
11. Date of issue of provisional list of prospective resolution applicants	24 th May, 2023
12. Last date for submission of objections to provisional list	27 th May, 2023
13. Process email ID to submit EOI	ijvishnukabra@gmail.com

Sd/-
Vishnu Kant Kabra
Resolution Professional
IBBI Registration No.: IBBI/IPA-01/17-P-02178/2021-0202/13747
903, Mayfair Greens, S.V.Road, Kandivali West, Mumbai-400067.
Date: 10/04/2022
Place: Mumbai For Vjaydeep Developers LLP (Under CIRP)

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057,
Branch Office: A-501, Fifth Floor, Bhumi Saraswati,
Ganjawala Lane, Borivali (West), Mumbai-400092

PUBLIC NOTICE (E - AUCTION) FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/ representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 15-May-2023 (E-Auction Date) on 'AS IS WHERE IS', 'AS IS WHAT IS' and 'WHATEVER THERE IS' basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd on or before 18-May-2023 till 5 PM at Branch Office: A-501, Fifth Floor, Bhumi Saraswati, Ganjwala Lane, Borivali (West), Mumbai - 400092

Loan Account No.	Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) Her/his/ Legal Rep	Date of Demand Notice/ Amount as on date	Type of Possession (Under Constructive/ Physical)	Reserve Price	Earnest Money
HHFVASHOU 20000007170	Mangala Shantilal Rathod, Rathod Shantilal Dhadu	15/07/2021 Rs. 27,45,500/- as on 11/04/2023	(Physical)	Rs. 17,50,000/-	Rs. 1,75,000/-
Description of Property:- Flat No. 102 On 1st Floor, Ram Kutir Co-operative Housing Society Ltd., Constructed On Survey No. 11 S, Hissa No. C, Total Area Measuring 629 Sq. Mtrs. Village Bellavali Tal. Ambernath, District Thane Swapna Nagar Rd. Off Kalyan Badliapur Road Thane - 421503 (carpet Area Measuring 424 Sq. Ft (built Up Area Measuring 550 Sq. Ft) Inclusive Of Balcony Area Measuring 36 Sq. Ft) Bounded by:- North: Property of Laxman Daji Bhor, East:- Road of Jadhav Colony, South:- Property of Kashinath Ganpat Karale, West: Property of Shankar Nama Bhor					

TERMS AND CONDITION:
The E-auction will take place through portal <https://sarfaesi.auctiontignr.net> on 19-May-2023 (E-Auction Date) after 2.00 PM with limited extension of 10 minutes each.
(1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch Office: A-501, Fifth Floor, Bhumi Saraswati, Ganjwala Lane, Borivali (West), Mumbai-400092 between 10.00 a.m. to 5.00 p.m. on any working day. (2) The immovable property shall not be sold below the Reserve Price. (3) Bid increment amount shall be Rs.10,000/- (Rupees Ten Thousand Only). (4) All the bids/ tenders submitted for the purchase of the above property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD". The EMD amount will be return to the unsuccessful bidders after conclusion of the E-Auction. (5) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ refuse the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. (6) The prospective bidders can inspect the property on 10-May-2023 between 11.00 A.M and 2.00 P.M with prior appointment. (7) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. (8) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the property, exclusive of the day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. (9) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by Hero Housing Finance Ltd. and the defaulting purchaser shall lose all claims to the property. (10) The above sale shall be subject to the final approval of Hero Housing Finance Ltd. (11) Details of any encumbrances, known to the HERO HOUSING FINANCE LTD, to which the property is liable. Not Known. Claims, if any, which have been put forward to the property and any other known particulars bearing on its nature and value: Not Known. (12) Interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. (13) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. (14) Sale is strictly subject to the terms and conditions incorporated in this advertisement and in to the prescribed tender form. (15) The successful bidder/ purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. (16) The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone/ cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this sale without any prior notice. (17) Interested bidders may contact Mr. Anand Chaturvedi at Mob. No. 09322658850, during office hours (10.00AM to 6.00 PM) or mail on assetdisposal@herohfi.com by mentioning the account no. of property/borrower. (18) For all other details or for procedure online training on e-auction the prospective bidders may contact the Service Provider, M/s e-Procurement Technologies Limited (Auctiontignr), Email: info@support.auctiontignr.net

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrower/Mortgagor/Guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/e-auction/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e. www.herohousingfinance.com

FOR HERO HOUSING FINANCE LIMITED
AUTHORISED OFFICER
DATE : 14-APRIL-2023 Mr. Swapnil Chavan, Mob- 9730849363
PLACE : MUMBAI Email: assetdisposal@herohfi.com

PUBLIC NOTICE

My Clients being Proposed Purchasers are investigating the Title of the Property i.e. Bungalow No. 56 on Plot No. 31 in Shree Balasinor C.H.S. Ltd., at S.V. Road, Kandivali (W), Mumbai - 400067, bearing Village Poisar & CTS No. 295, presently owned by Mr. Sharad P. Trivedi & Others. All persons/Partners or institutions having any claim, charge, encumbrance, right, interest or entitlement of whatsoever nature in respect of the said Property, may lodge their claim, right, interest, charge, encumbrance or any other right or entitlement of whatsoever nature of any one alongwith requisite proof of documents, in my Office at 5th Floor, Kundan House, Dattapada Road, Borivali (E), Mumbai - 400066, within 15 days of publication of this Notice, failing which it will be deemed that there is no such claim, right, interest, charge, encumbrance, or any other right or entitlement &/or the same has been waived, relinquished &/or withdrawn &/or abandoned.

Sd/-
ADVOCATE URMIL G. JADAV.
B. Com, L. L. B., Mumbai.
Place : Mumbai Date : 14.04.2023

PUBLIC NOTICE

The public notice is hereby given to the public at large that our client, 1. MR. PANKAJ SHARAD CHAUDHARI 2. MRS. JAYASHREE SHARAD CHAUDHARI 3. MR SHARAD GOKUL CHAUDHARI intends to purchase the residential Premises/Plot bearing number RL-152 admeasuring about 350 sq. meters with the Bungalow standing thereon known as DURGA BUNGALOW, situated at Asde-Golavali, Dombivli (East), Thane (SAID PROPERTY) from 1. MRS. VANITA BALKRISHNA KARGAONKAR 2. MR. SANDEEP BALKRISHNA KARGAONKAR 3. MR. MANGESH BALKRISHNA KARGAONKAR. Originally the Said Property was leased by MR. BALKRISHNA KARGAONKAR from the MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION (MIDCO) vide Agreement to lease dated 08.06.1989 for 95 years. Mr. Balkrishna Kargaonkar passed away on 30/03/2018 leaving behind his only legal heirs i.e. 1. MR. PANKAJ SHARAD CHAUDHARI 2. MRS. JAYASHREE SHARAD CHAUDHARI 3. MR SHARAD GOKUL CHAUDHARI. The notice is hereby given in respect of the purchase of the said property by us.

All Persons having any claim in respect of the said property whether by way of sale, lease, license, mortgage, exchange, gift, charge, maintenance, possession, lien, easement, acquisition or otherwise however are hereby required to make the same known in writing to the undersigned at his office at 207, Agrawal Sadan, 2nd Floor, Ahilyabai Chowk, Kalyan (W) -421301 within 15 days from the date of publication hereof, failing which such claims if any, of such persons shall be deemed to have been abandoned, waived and surrendered and our clients would proceed to complete the transaction of sale of the said property with the above mentioned owners.

Sd/- FOR M/S. C.S.LEGALS
Date : 14/04/2023 ADV C.D. AGRAWAL
Place : Kalyan PARTNER

DEEMED CONVEYANCE PUBLIC NOTICE

NEW GREEN WOOD COMPLEX CO-OP. HSG. SOC. LTD.
Add :- Mashacha Pada Road, Kashimira, Post Mira Road (E), Tal. & Dist. Thane-401107

Regd. No. TNA/(TNA)/HSG/TC/15548/2004-05

Has applied to this office under section 11 of Maharashtra Ownership Flats (Regulation of the promotion of Construction, Sale, Management and Transfer) Act, 1963 for declaration of Deemed Conveyance of the following property. The next hearing is kept on - 25/04/2023 at 4.00 p.m.

Respondents - 1) M/s. Creative Builders, 2) Shri. Jagannath Janardan Patil, 3) Shri. Prafulchandra Janardan Patil, 4) Smt. Rajshree (Nalini) Narendra Raut, 5) Smt. Shalini Subhash Mhatre, 6) Mira Bhayandar municipal Corporation, 7) M/s. Hiral Homes Partner, i) Shri. Tarun P. Vyas, ii) Smt. Chhaya Kamlesh Boria and those who have interest in the said property may submit their written say at the time of hearing in the office mention at below address. Failure to submit any say it shall be presumed that nobody has any objection and further action will not take.

Old Survey No.	New Survey No.	Hissa No.	Plot No.	Area
-	20	3	-	2902.50 Sq. Mtr.

Office of District Deputy Registrar,
Co-op Societies, Thane
First floor, Gaondevi Vegetable Market, Thane (W), Dist - Thane
Pin Code:-400 602,
Tel:-022 25331486.
Date : 13/04/2023

Sd/-
(Dr. Kishor Mande)
Competent Authority & District Dy.
Registrar Co.Op. Societies, Thane

PUBLIC NOTICE

NOTICE is hereby given to the public at large on behalf of my client SHRI. GOPAL K. KEDIA that LATE SMT. RAMKALIDEVI KISHANLAL KEDIA was the owner of the premises known as Vikas Mandal Sunil Trading, Mohli Village, Asapha, J. M. M. Road, Behind J. M. Mandir, Ghatkopar - 400084. Further, Late Smt. Ramkalidevi Kishanlal Kedia expired intestate on 06.07.2001, without making any nomination, and her husband Mr. Kishanlalji Kedia expired on 21.12.2009, leaving behind them their six Sons & one Daughter Viz. (1)Shri.Vijay K. Kedia, (2)Shri. Pawan K. Kedia, (3)Shri. Dinesh K. Kedia, (4)Shri. Anil K. Kedia, (5)Shri. Sunil K. Kedia, (6)Smt. Snehlata Prakash Agarwal & (7)Shri. Gopal K. Kedia, as their heirs & legal representatives of the deceased.

The heirs, item No.1 to 6 jointly released their respective share of 14.29% each, right, title, interest in the said property in favour of their youngest brother, my Client Shri. Gopal K. Kedia. Any person or persons having any claim, right, title, interest in the said property by way of Sale, Gift, Mortgage, Charge, Lease, Lien, Succession or in any manner they should intimate the same in writing, alongwith requisite proof of documents to the undersigned within 15 days from the date of publication of this notice, failing which it shall be presumed that there is no such claim.

Sd/-
YADVESH CHANDRA DUBEY
Advocate & Notary
C-2, Hemu Classic Building,
Behind LIC Office, S. V. Road,
Malad (W), Mumbai - 400 064
Place : Mumbai Date : 14.04.2023

HDB FINANCIAL SERVICES HDB FINANCIAL SERVICES LIMITED
Regd. Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad, Gujarat -380009
Regional Office: 1st floor Wilson house Old Nagardas Road near Amboli subway Andheri East 400069.

DEMAND NOTICE 'UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) facility(ies) from HDB Financial Services Limited by mortgaging your immovable properties (securities) you have not maintained your financial discipline and defaulted in repayment of the same. Consequent to your defaults your loans were classified as non-performing assets as you to avail the said loan(s) along with the underlying security interest created in respect of the securities for repayment of the same. The HDBFS has right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the Borrowers, Co-borrowers, Guarantors ,Loans, Securities, Outstanding dues, Demand Notice sent under section 13(2) and Amount claimed there under are given below:

1. Borrower and Co-Borrowers and Guarantors: 1. Jay Associates, at : 103 Shree Vallabh Apt L T Road Hanuman Chowk Mulund East Mumbai-400081 Maharashtra, 2. Kirti Subhash Savant, 3. Subhash Gangaram Sawant, Both at : 503/504 Sai Vilas Chs Navghar Road Mulund East Mumbai Maharashtra- 400081 4. Ketaki Shirram Doshi, 5. Shirram Laxman Doshi, Both at : 703/704 Sai Vilas Chs Navghar Road Mulund East Mumbai Maharashtra- 400081 2) Loan Account Number : 975516, 3) Loan Amount in INR: 3,19,53,659 (Rupees Three Crore Nineteen Lacs Fifty Three Thousand Six Hundred Fifty Nine Only) by loan account number 975516 by loan account number 975516 against creation of security interest over the property mentioned below in favor of the company, 4) Detail description of the Security: Schedule of The Securities:- I: All The Piece and Parcel of The Property Bearing Flat No 503/504 5th Floor (Admeasuring Flat 503 -Super Built Up 685 Sq.ft ,admeasuring Flat 504 -575 Sq Ft Built Up Area) In The Building Called Sai Vilas Apartments Co-Op Housing Society Ltd Situated At Navghar Road,Survey No 72 Hissa No 5 (PT) 9 (PT) and C.T.S No 722 Mulund East Mumbai 400081. Boundaries : North : Building, South : Building, East : Sai Avenue, West : Nav Ghar Road. Securities-II All The Piece and Parcel of The Property Bearing Flat No. 703/704 7th Floor (Admeasuring Flat 703 -Super Built Up 685 Sq.ft. Admeasuring Flat No 704 -575 Sq Ft Built Up Area) In The Building Called Sai Vilas Apartments Co-Op Housing Society Ltd Situated At Navghar Road, Survey No. 72 Hissa No 5 (PT) 9 (PT) And C.T.S No 722 Mulund East Mumbai 400081. Boundaries : North : Building, South : Building, East : Sai Avenue, West : Nav Ghar Road. 5) Demand Notice Date: 03.04.2023 6) Amount due in INR: Rs. 1,67,40,604.76/- (Rupees One Crore Sixty-Seven Lakhs Forty Thousand Six Hundred Four and Paise Seventy-Six Only) as of 31/03/2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.

1. The Borrower and Co-Borrowers/Guarantors are called upon to make payment of the above mentioned demanded amount with further interest as mentioned herein above in full within 60 days of this notice failing which the Undersigned Authorised Officer of HDBFS shall be constrained to take action under the Act to enforce the above mentioned securities. Please note that, as per section 13(13) of the said Act

2. Mortgagors are restrained from transferring the above-referred securities by way of sale, lease, Leave & License or otherwise without the consent of HDBFS. 3. For any query or Full and Final Settlement, Please Contact: Collection Manager Mr. Ajay More Mobile No: 09820521727, Authorised Officer Renuka Rajguru Mobile No. 7738583048 HDB Financial Services Limited.

PLACE : Mumbai Sd/- For HDBFS
DATE : 14.04.2023 Authorised signatory

Rajkot Nagarik Sahakari Bank Ltd. NOTICE FOR SALE
(Multistate Scheduled Bank)

R.O. & H.O.: "Arvindbhai Maniar Nagarik Sevalay", 150' Ring Road, Nr. Raiya Circle, Rajkot. Ph. 2555716

In terms of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI Act-2002) Pursuant to the possession of the property described herein below is taken by the Authorized Officer on 24/02/2023 under SARFAESI Act.2002 for recovery of the secured debts of Rajkot Nagarik Sahakari Bank Ltd., from Reshamina Nayomi John. OFFERS are invited by the undersigned in sealed cover for purchase of these properties within 30 days from the date of this Notice, brief particulars of which is given hereunder on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". For inspection of the property and tender form, one can contact us at Rajkot Nagarik Sahakari Bank Ltd., Arvindbhai Maniar Nagarik Sevalay, Recovery Department, Head Office, 150 Feet Ring Road, Near Raiya Circle, Rajkot or Our Kalbadevi Branch:- (Branch Address:- Rajkot Nagarik Sahakari Bank, Devkaran Mansion Princess, 41 Shamaldas Gandhi marg, Kalbadevi - Mumbai.)

-> Date fixed for inspection of the property: 12.05.2023 (11:00 A.M. To 04:00 P.M.)
-> Last Date for submission of tender: 20.05.2023 (Up To 04:00 P.M.)
-> Date, Time & Place of Opening the tenders: 22.05.2022, 11:00 A.M., at 'Arvindbhai Maniar Nagarik Sevalay', 150' Ring Road, Nr. Raiya Circle, Rajkot.

Description of Property	Total Dues	Reserve Price	Amount of Deposit
All That piece and parcel of Flat No.204/A wing , on the Second Floor, Carpet area admeasuring area 421 Sq. Feet, i.e. 39.19 Sq. Meter(i.e. Built Up area 505.2 Sq. Feet i.e. 46.95 Sq. Meter) in the Bldg. No.11 , Building Known as " Shanti Niketan ", constructed on land bearing Survey No.662,738,743,744,745,746,747,748,749,750,752,753,846,847,849,848/1,848/2,848/3 and Gut No.742 & 751, Situated at Village Shirgaon, Taluka & Dist. Palghar acquired vide Regd. Sale Deed No.PLR-2579-2020, Dated 20/08/2020 in the name of Smt. Nayomi John Reshamina and bounded by as Under:- (BOUNDARIES AS PER VALUATION) Boundaries as per Building: North:-Internal Road East:-Open Land Boundaries as per Flat: North :- Entrance East :- Boundary Wall (Short Address : "Shanti Niketan" Building No.11, Wing-A, Flat No.204, Second Floor, Village Shirgaon, Dist. Palghar, Mumbai)	Rs. 27,92,950.00 + Unapplied Interest w.e.f. 01/04/2023 + Legal Charges	Rs. 18,18,000/-	Rs. 1,81,800/-

Terms & Conditions : 1. The immovable property is to be sold on 'As is where is' and 'As is what is' basis. 2. The purchaser will have to pay any type of Govt. dues / Semi. Govt. dues / Municipal taxes / Electricity Bills etc., if any, due on this property. If any document relating to this property is pending for payment of stamp duty, the purchaser will have to pay the same. 3. In the court cases, if any, relating to this Property, the orders of the court, would be binding to the purchaser. 4. The tenderer can bid for any amount, but he is to submit a Banker's Cheque/Demand draft of 10% of Reserve Price as deposit, as mentioned above payable to Rajkot Nagarik Sahakari Bank Ltd., Rajkot with the tender. 5. One can get tender form from the undersigned or from our Kalbadevi Branch. 6. The Bank reserves its right to accept or reject any tender. Property may not be sold below reserve price. 7. The tenderer will be required to pay 25% of the bid price on acceptance of his tender (10% of the reserve price submitted with the tender will be taken into account) 8. If the successful tenderer will fail to pay the accepted bid price, the amount of deposit will be forfeited by the Bank. 9. On unacceptance of the tender the amount of deposit will be refunded without any interest thereon. 10. The authorized officer does hereby state that, the bank is not aware about any charge or tax or liability for the said property. However, the bidder shall ensure by his own sources to find out any charges, lien, encumbrance, property tax, Government dues in respect of the property and the same shall be the responsibility of the tenderers. *30 days Statutory Sale notice to the Borrower, Guarantors & Mortgagor. *Prospective buyer may also visit our website www.msbindia.com for sale advertisement.

Dt. 13/04/2023 Authorized Officer,
Rajkot, Rajkot Nagarik Sahakari Bank Ltd., H.O., Recovery Dept., Rajkot.

DEEMED CONVEYANCE PUBLIC NOTICE

AAI PARVATI PHASE NO. 1 CO-OP. HSG. SOC. LTD.

Add :- Behind Ragai Gaondevi Mandir, Ganesh Nagar, Dombivali (W), Tal. Kalyan, Dist. Thane-401301

Regd. No. TNA/DOM/HSG/TC/27930/2015

Has applied to this office under section 11 of Maharashtra Ownership Flats (Regulation of the promotion of Construction, Sale, Management and Transfer) Act, 1963 for declaration of Deemed Conveyance of the following property. The next hearing is kept on - 25/04/2023 at 3.00 p.m.

Respondents - 1) Smt. Vithabai Parashuram Patil, 2) Shri. Uttam Parashuram Patil, 3) Smt. Vidya Parashuram Patil, 4) Shri. Anand Parashuram Patil, 5) Shri. Pratap Parashuram Patil, 6) Shri. Kamalakar Parashuram Patil, 7) Shri. Narahari Babu Patil, 8) Shri. Ratan Babu Patil, 9) M/s. Vishwaroop Developers Builders and Contractors, Prop. Shri. Narhari B. Patil and those who have interest in the said property may submit their written say at the time of hearing in the office mention at below address. Failure to submit any say it shall be presumed that nobody has any objection and further action will not take.

Description of the property -
Mauje Shivaji Nagar, Tal. Kalyan, Dist. Thane

Old Survey No.	New Survey No.	Hissa No.	Plot No.	Area
216	3	12	-	100 Sq. Mtr.
216	3	13	-	780 Sq. Mtr.
Total				880 Sq. Mtr.

Office of District Deputy Registrar,
Co-op Societies, Thane
First floor, Gaondevi Vegetable Market, Thane (W), Dist - Thane
Pin Code:-400 602,
Tel:-022 25331486.
Date : 13/04/2023

Sd/-
(Dr. Kishor Mande)
Competent Authority & District Dy.
Registrar Co.Op. Societies, Thane

DEEMED CONVEYANCE PUBLIC NOTICE

DISHANK CO-OP. HSG. SOC. LTD.
Add :- R. J. Complex, Khadakpada, Kalyan (W), Tal. Kalyan, Dist. Thane-421301

Regd. No. TNA/KLN/HSG/TC/26309/2014-15

Has applied to this office under section 11 of Maharashtra Ownership Flats (Regulation of the promotion of Construction, Sale, Management and Transfer) Act, 1963 for declaration of Deemed Conveyance of the following property. The next hearing is kept on - 25/04/2023 at 4.00 p.m.

Respondents - 1) M/s. D. J. Builders and Developers through Partner, 2) M/s. D. J. Partner by Builders and Developers through Partner Shri. Chunilal Devji Shah, 3) Shri. Ananta Narayan Kene, 4) Shri. Vaman Narayan Kene, 5) Smt. Asha Dinkar Patil, 6) Smt. Anusaya Narayan Kene, 7) Smt. Deepali Deepak Raut, 8) Shri. Rameshwar Naresh Dongre, 9) Smt. Shalini Sudarshan Bhane, 10) Smt. Shilpa Naresh Dongre, 11) Smt. Shilpa Naresh Dongre, 12) Kalpesh Co. Op. Hsg. Soc. Ltd. and those who have interest in the said property may submit their written say at the time of hearing in the office mention at below address. Failure to submit any say it shall be presumed that nobody has any objection and further action will not take.

Description of the property -
Mauje Gandhare, Tal. Kalyan, Dist. Thane

New Survey No.	Hissa No.	Plot No.	Area
42	3 & 4	1210 Sq. Mtr.	1570.1 Sq. Mtr.

Office of District Deputy Registrar,
Co-op Societies, Thane
First floor, Gaondevi Vegetable Market, Thane (W), Dist - Thane
Pin Code:-400 602,
Tel:-022 25331486.
Date : 13/04/2023

Sd/-
(Dr. Kishor Mande)
Competent Authority & District Dy.
Registrar Co.Op. Societies, Thane

DEEMED CONVEYANCE PUBLIC NOTICE

JAY MAA JAGDAMBA CO-OP. HSG. SOC. LTD.

Add :- Near Khadan Chinchpada Road, Katemanivali, Kalyan (E), Tal. Kalyan, Dist. Thane

Regd. No. TNA/KLN/HSG/TC/18056/2006-07

Has applied to this office under section 11 of Maharashtra Ownership Flats (Regulation of the promotion of Construction, Sale, Management and Transfer) Act, 1963 for declaration of Deemed Conveyance of the following property. The next hearing is kept on - 25/04/2023 at 12.00 p.m.

Respondents - 1) Smt. Kalubai Padu Pawse, 2) Smt. Latabai Padu Pawse, 3) Smt. Sugandha Indrya Pawse, 4) Smt. Nisha Indrya Pawse, 5) Smt. Asmita Indrya Pawse, 6) Smt. Bablita Indrya Pawse, 7) Shri. Dhanesh Indrya Pawse, 8) Smt. Jijabai Baglya Pawse, 9) Shri. Dinesh Baglya Pawse, 10) Smt. Aruna Baglya Pawse, 11) Smt. Saroj Baglya Pawse, 12) Shri. Sachin Baglya Pawse, 13) Smt. Manjubai Mahad, 14) Smt. Sakhubai Prabhakar, 15) Smt. Shakuntala Gurnath, 16) Smt. Shantabai Balaram, 17) Smt. Chhaya Pundalik Brade, 18) Shri. Madan Balaram Pawse, 19) Smt. Sita Santosh Phulore, 20) Shri. Suresh Balaram Pawse, 21) M/s. Suyog Construction (M/s. Suyog Construction and Developers), Partnership Sanstha through Shri. Ja